

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.108  
CP(IB) 63 of 2020

**Order under Section 9 iBC**

**IN THE MATTER OF:**

National Durg Copration  
V/s  
Alpic Remedies Ltd

.....Applicant

.....Respondent

**Order delivered on ..16/03/2022**

**Coram:**

Madan B. Gcsavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

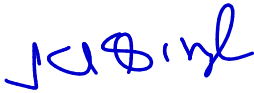
**PRESENT:**

For the Applicant : Adv. Ms. Rupal Pranav Patel  
For the Respondent :

**ORDER**

Learned counsel for the operational creditor submitted that matter is settled and she wish to withdraw the petition. Permission is granted.

In view of this, matter stands withdrawn and disposed of.



**KAUSHALENDRA KUMAR SINGH  
MEMBER (TECHNICAL)**



**MADAN B GOSAVI  
MEMBER (JUDICIAL)**